

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**R. P. No.4 of 2014**

**In**

**Appeal Nos. 01 of 2012, 02 of 2012 & 05 of 2012 &  
I.A. No. 50 of 2014**

**Dated: 17<sup>th</sup> February, 2014**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)**

**Gujarat State Petroleum Corporation Ltd.**

**... Review Petitioner/  
Respondent no.1**

**Versus**

**Gail India Limited & Ors.**

**... Respondent (s)/  
Appellant (s)**

**Counsel for the Appellant (s):**

**Mr. Gopal Jain  
Mr. Piyush Joshi  
Ms. Sumiti Yadav**

**Counsel for the Respondent (s):**

**Mr. Raghu Nayyar and  
Mr. Ankit Jain for GAIL  
Mr. Rajat Navet for IOCL and  
BPCL**

**ORDER**

We have heard the Learned Counsel for the Review Petitioner as well as the Respondents.

After making submissions for some time, the Learned Counsel for the Review Petitioner seeks permission to withdraw this Review Petition with the liberty to raise these grounds before the Hon'ble Supreme Court where the Appeal has already been filed.

Accordingly, this Review Petition is dismissed as withdrawn with the said liberty.

**(Nayan Mani Borah)**  
**Technical Member (P&NG)**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

mk/rt